

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Criminal Miscellaneous Jurisdiction)**  
**Cr.M.P. No. 2626 of 2020**

1. Mithun Murmu  
2. Lalita Hansdah @ HopanTee ..... Petitioners  
**Versus**  
The State of Jharkhand ..... Opp. Party

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**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

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For the Petitioners : Mr. Ashok Kumar Sinha (4), Advocate.  
For the State : Mr. Veervijay Pradhan, A.P.P.

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**06/Dated: 26/03/2021**

Heard, learned counsel for the petitioners, Mr. Ashok Kumar Sinha (4) and learned counsel for the State, Mr. Veervijay Pradhan.

Learned counsel for the petitioners has submitted that I.A. No. 1888/2021 has been filed for withdrawal of Cr.M.P. No. 2626/2020, which has been filed for modification of order dated 08.07.2019 passed in B.A. No. 4329/2019 arising out of Kathikund P.S. Case No. 20/2018.

Learned counsel for the State, Mr. Veervijay Pradhan, Additional Public Prosecutor has submitted that he has no objection if petitioners want to withdraw the instant modification petition.

Considering such prayer made by learned counsel for the petitioners, he is permitted to withdraw the instant Cr.M.P.

Accordingly, Cr.M.P. No. 2626/2020 is dismissed as withdrawn.

I.A. No. 1888/2021 is allowed.

**(Kailash Prasad Deo, J.)**

Sunil/